

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 272 OF 2024**

IN THE MATTER OF:**DEEPANK KUMAR SHARMA & ORS.****...PETITIONERS****VERSUS****UNION OF INDIA & ORS.****...RESPONDENTS****INDEX**

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**FILED BY:
DR. DEVESH KUMAR SHARMA
RESPONDENT NO. 8**

THROUGH

MOHINDER J.S. RUPAL**CHAMBER NO. 212, BLOCK - III****NEW DELHI****DELHI HIGH COURT, NEW DELHI - 110003****DATE: 26.05.2025****PH. 9811151216****EMAIL ID: rupalmohinder@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

DEEPANK KUMAR SHARMA & ORS

...PETITIONERS

VERSUS

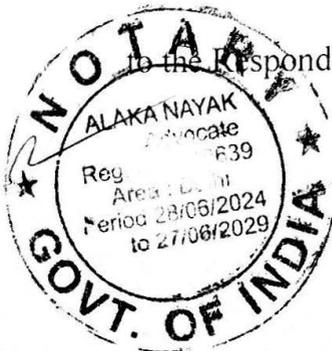
UNION OF INDIA & ORS.

...RESPONDENTS

ADDITIONAL AFFIDAVIT FILED BY OF RESPONDENT NO. 8 – DR.
DEVESH KUMAR SHARMA

I, Dr. Devesh Kumar Sharma, aged about years, S/o Shri Dev Kumar Sharma, R/o Madhulika Garden, Bajoria Road, Saharanpur, District Saharanpur, U.P., the deponent, do hereby solemnly state and affirm as under:-

1. I am filing this Additional Affidavit in order to make further submissions in addition to the reply filed by me earlier hereto. The contents of the Reply previously filed by me may be read as part and parcel of this Additional Affidavit and are not reiterated herein for the sake of brevity.
2. The notification dated 02.01.2020 only refers to Mango trees which are of Desi/Tukmi varieties. The said Notification on the face of it is not applicable to the Respondent No. 8 since the mango trees on the land of the Respondent



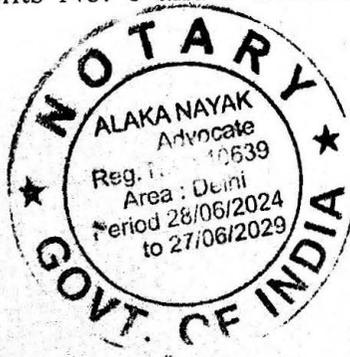
No. 8 are Chausa variety. Hence there was no embargo applicable under the notification dated 02.01.2020 as far as the case of Respondent No. 8 is concerned. The Tree Protection Act, 1976 more specifically in Section 5 provides deemed provision to cut the trees if the competent authority does not respond within 35 days of the date of the Application submitted for seeking cutting of the trees.

3. In the present case it is admitted by the Division Forest Officer (Respondent No. 7) in the para of his Affidavit dated 07.08.2024 that permission was sought on 03.11.2023 and no action was taken within 35 days by the competent authority on the said application and hence there was deemed permission granted to fell the trees.
4. Without prejudice to the above, it is submitted that the environmental compensation of Rs. 3,61,41,229/- imposed on the Respondent has been wrongly levied. The Respondent's land, bearing Khasra Nos. 1083/0.797 Ha, 1084/0.126 Ha, 1089/0.341 Ha, 1090/0.228 Ha, 1093/0.686 Ha, and 1094/0.164 Ha, totals 2.342 hectares. The actual market value of this land is much less than the imposed environmental compensation.
5. The total land area of the aforementioned Khasra numbers is 2.342 hectares. The owner of the said land - Respondent NO. 8, Dr. Devesh Kumar Sharma, has sold 0.79275 hectares of his abovementioned total land through a registered sale deed (Registration No. 1352) to Mr. Mohammad Hashim, s/o



Mr. Mohammad Farukh, r/o Mohalla Bazar Mangal Kasba and Pargana Mandawar Tehsil and District Bijnor, on 29.01.2024. The sale consideration and government valuation (maliyat) of the land are both INR 80,10,000/-. A true and correct copy of the sale deed is annexed hereto and marked as **ANNEXURE RA**, which clearly indicates the market value of the total land.

6. The Respondent's financial capacity or economic condition does not permit payment of the imposed environmental compensation. The Respondent prays that the order imposing the said compensation be set aside.
7. The case bearing No. 272/2024 was filed by Applicant No. 1 Deepank Kumar on 01.03.2024 before the Hon'ble National Green Tribunal. However, the order dated 04.12.2024, passed by the Uttar Pradesh Pollution Control Board in Case No. 147/2024, which forms the basis for imposing the environmental compensation on the Respondent, was passed subsequent to the filing of Case No. 272/2024. (Relevant Act/judgment to be examined.) Thus, the environmental compensation is also not applicable to the Respondent.
8. The Applicant No. 1 Mr. Deepank Kumar has filed the present case malafidely and for oblique motive driven by internal personal rivalry to harass his father (Respondent No. 9) and his brother (Respondent No. 8). The said Applicant is dragging them by lodging false cases to make undue gains and arm twist the Respondents No. 8 and 9 herein. Mr. Deepank has filed multiple lawsuits



against the Respondent and his brother in various locations, including Saharanpur, Bijnor, and Delhi. The details of the litigation are as under:

9. The Respondent has already paid a penalty/fine of INR 3,95,000/- to the Forest Department. Though the Respondent herein is not liable to pay the said amount since as per Section 5 of the Tree Protection Act, the competent authority is deemed to have permitted the Respondent No. 8 to fell the trees on the land of the Respondent No 8.
10. That the Respondent No. 8 has planted 800 saplings on the same private land one year ago. The Respondent No. 8 has been maintaining these saplings till date.
11. Additionally, the respondent No. 8 has applied to the Forest Department, Bijnor, for planting 700 Peepal and Neem saplings, and approval has been granted to plant 700 trees. The Forest Department, Bijnor, has identified the land for this purpose, and the Respondent will carry out the plantation on World Environment Day i.e., 05.06.2025.
12. That the 700 saplings to be planted by the Respondent will be maintained by him at his own expense for a period of five years.



13. The Respondent No. 8 in pursuance to the show cause notice received from U.P. Pollution Control Board has already filed a detailed reply on 15.05.2025. The Respondent No. 8 has not received any response to the same from U.P. Pollution Control Board. The true and correct copy of the Reply filed by Respondent No. 8 to the show cause notice is annexed hereto and marked as **ANNEXURE RB**

14. Hence the present O.A. may accordingly be dismissed with exemplary costs.

I identified the deponent who has signed in my presence

[Signature]
DEPONENT

VERIFICATION:

26 MAY 2025

Verified on this Day of May, 2025 that the contents of a foregoing additional affidavit are true and correct and nothing stated therein is false or concocted.

26 MAY 2025

[Signature]
DEPONENT



CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km *[Signature]*
S/o, W/o R/o *[Signature]*
I identified by *[Signature]*
Has solemnly sworn before me at
Delhi on
That the contents of the affidavit which
have been read & explained to
him are true & correct to his knowledge
[Signature]
26/5/2025



Government of Uttar Pradesh

e-Stamp



6

Certificate No. : IN-UP46717816486675W 1352
 Certificate Issued Date : 28-Jan-2024 06:45 PM
 Account Reference : NEWIMPACC (SV)/ up14152104/ BIJNOR SADAR/ UP-BJN
 Unique Doc. Reference : SUBIN-UPUP1415210489496632427983W
 Purchased by : MOHD HASHIM SO MOHD FAROOKH
 Description of Document : Article 23 Conveyance
 Property Description : PROPERTY SITUATED AT MANDAWAR (B.N.P) PARGANA TEHSIL AND DISTRICT BIJNOR
 Consideration Price (Rs.) :
 First Party : DEVESH KUMAR SHARMA SO DR DEV SHARMA
 Second Party : MOHD HASHIM SO MOHD FAROOKH
 Stamp Duty Paid By : MOHD HASHIM SO MOHD FAROOKH
 Stamp Duty Amount(Rs.) : 4,00,500
 (Four Lakh Five Hundred only)



महोपायित्री कक्षा
जनसंचक कार्यालय
बिजनौर (सदर)

लाकडला
उपनिवेशक कार्यालय
बिजनौर (सदर)

Please write or type below this line

लिकवप पत्रा वृत्तिय सूचि-

K

अक्षय

श्री. हाशिम



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Mohd. U.
Collector, Bijnor



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Mohd.
Collector



Attested
Photo
Mohd. U.
Collector, Bijnor

(2)

विक्रय पत्र कृषि भूमि

1.	विक्रय मूल्य	-80,10,000/-
2.	मालियत	-80,10,000/-
3.	ई-स्टाम्प	-4,00,500/-
4.	परगना	-मंडावर
5.	मौजा/ग्राम	-मंडावर ब0न0प0
6.	क्षेत्र	-ग्रामीण
7.	रकबा	-0.79275 है0
8.	सर्किल रेट	-46,00,000/-प्रति है0 व 57,00,000/-प्रति है0 + 60%

प्रारूप-04 पृष्ठ-90 क्रम संख्या 99 कालम 10

9. विक्रीत रकबा किसी राष्ट्रीय प्रान्तीय लिंक मार्ग पर स्थित नहीं है बल्कि जनपदीय मार्ग पर स्थित है।
10. विक्रीत आराजी की 200 मीटर त्रिज्या में कृषि के अतिरिक्त अन्य गतिविधियां सम्भव है
11. जाति-विक्रेता अनुसूचित जाति से नहीं हैं।
12. बोरवेल/कुआ, भवन-नहीं हैं।
13. विक्रीत आराजी को धारा 80/143 उत्तर प्रदेश राजस्व संहिता 2006/ज0वि0अधि0 के अन्तर्गत अकृषक घोषित नहीं किया गया है। उक्त आराजी का पूर्व में कोई इकरारनामा पंजीकृत/प्रभावी नहीं है। यूनिक कोड-1121691083000012

Attested



आवेदन सं: 202400713001540

विक्रय पत्र

बही सं: 1

रजिस्ट्रेशन सं: 1352

वर्ष: 2024

प्रतीफल- 80110000 स्टाम्प शुल्क- 400500 बाजारी मूल्य - 8010000 पंजीकरण शुल्क - 80100 प्रतिलिपिकरण शुल्क - 60 योग: 80160

श्री देवेश कुमार शर्मा

पुत्र श्री डा० देव शर्मा

उसवसाय अन्य

निवासी- बाजार कला कस्बा मंडावर जिला विजनाँर हाल लि० 1859/1 सुशीला
क्लीनिक मती रानडे रोड पिलखुआ हापुड



ने यह लेखपत्र इस कार्यालय में दिनांक 29/01/2024 एवं 10:41:36 AM बजे
निबधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमिश कृष्ण पाण्डेय
उप निबंधक :सदर
विजनाँर
29/01/2024

निबंधक लिपिक
29/01/2024

प्रिंट करे

(3)

धौहरी-
 पूरुब में -बाग आम काजी फासीउरहमान
 पश्चिम में -मंडावर बिजनीर रोड
 उत्तर में -कृषि भूमि विक्रेता
 दक्षिण में -कृषि भूमि विक्रेता

प्रथम पक्ष की संख्या (एक)

विक्रेता का विवरण

देवेश कुमार शर्मा

पुत्र श्री डा० देव शर्मा

निवासी मीहो बाजार कला कस्बा मंडावर

परगना मंडावर तहसील व जिला बिजनौर

हाल निवासी हौउस नं०-०१ डॉक्टर्स

लेन बाजोरिया रोड, नजदीक तारावती

हॉस्पिटल, मुजलीके गार्डन, सहारनपुर

नं० 247001

आई०डी०-आधार कार्ड

संख्या-XXXX XXXX 5080

पैन नम्बर-ABZPS0670C

मो०नं०-9412231199

द्वितीय पक्ष की संख्या (एक)

क्रेता का विवरण

मौ० हाशिम

पुत्र श्री मौ० फारुख

निवासी मौ० बाजार मंगल कस्बा मंडावर

परगना मंडावर तहसील व जिला बिजनौर

आई०डी०-आधार कार्ड

संख्या-XXXX XXXX 5670

पैन नं० -ACZPH6173N

मो०नं० -9997285060

Devesh

मौ० हाशिम



बही सं०: 1

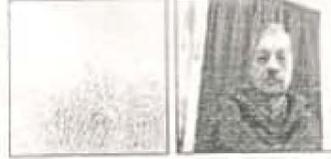
रजिस्ट्रेशन सं०: 1352

वर्ष: 2024

निष्पादन लेखपत्र बाद सुनने व समझने मजमून व प्राप्त धनराशि रु प्रलेखानुसार उक्त

विक्रेता: 1

श्री देवेश कुमार शर्मा, पुत्र श्री डा० देव शर्मा
 निवासी: बाजार कला कस्बा मंडावर जिला बिजनौर हाल
 नि० 1859/1 सुशीला क्लीनिक मंडी रेलवे रोड फिलखुआ
 हनुड
 व्यवसाय: अन्य



हस्ता: 1

श्री मौ० हाशिम, पुत्र श्री मौ० फारुख
 निवासी: बाजार मंगल कस्बा मंडावर त० व जिला
 बिजनौर
 व्यवसाय: अन्य



ने निष्पादन स्वीकार किया। जिनकी पहचान
 पहचानकर्ता: 1

श्री मोहम्मद इस्लाम रशीद, पुत्र श्री अब्दुल रशीद
 निवासी: सराय मीर नगीना प० व त० नगीना जिला
 बिजनौर
 व्यवसाय: अन्य



पहचानकर्ता: 2

श्री दिनेश कुमार शर्मा, पुत्र श्री देव शर्मा
 निवासी: बाजार कला कस्बा मंडावर जिला बिजनौर हाल
 नि० नजदीक तारावती हॉस्पिटल मुंजलीके गार्डन
 भारतपुर
 व्यवसाय: अन्य



ने की। प्रत्यक्षतः अद्व साक्षियों के दिशान अगूठे
 नियमानुसार लिए गए हैं।
 टिप्पणी

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमिय कृष्ण पाण्डेय

उप निबंधक : सदर

बिजनौर

29/01/2024

टिप्पणी

निबंधक लिपिक बिजनौर

29/01/2024

पिट करें

(4)

जो कि आराजी भूमिधरी सन फसली 1426-1431 के अनुसार

खाता संख्या	खसरा नम्बर	रकबा	विक्रीत रकबा
00331	1083	0.797 है० में से	<u>0.338 है०</u>
	1089	0.341 है०	<u>सम्पूर्ण</u>

कुल खेत- 02 कुल रकबा 1.138 है०

कुल 01 खाता कुल 02 खेत कुल रकबा 1.138 है० के खसरा नम्बर 1083 रकबई 0.797 है० में से 0.338 है० तथा खसरा नम्बर 1089 रकबई 0.341 है० सम्पूर्ण इस प्रकार उपरोक्त दोनों खसरा नम्बर की 0.679 है० आराजी विक्रय की है (अब खसरा नम्बर 1089 में विक्रेता का का कोई अंश शेष नहीं रहा है), व

खाता संख्या	खसरा नम्बर	रकबा
00330	1091	0.455 है०

कुल खेत- 01 कुल रकबा 0.455 है०

कुल 01 खाता कुल 01 खेत कुल रकबा 0.455 है० आराजी का अपना बकदर 1/4 भाग सम्पूर्ण यानि 0.11375 है० आराजी विक्रय की है (अब खसरा नम्बर 1091 में विक्रेता का का कोई अंश शेष नहीं रहा है), इस प्रकार विक्रेता ने उपरोक्त दोनों खातों से कुल 0.79275 है० आराजी विक्रय की है, स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर का विक्रेता प्रथम पक्ष संक्रमणीय भूमिधर है

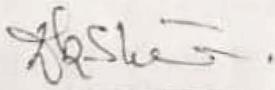
H. S. S.

श्री दास्ता

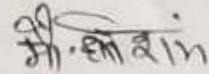


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जिसका विक्रेता / प्रथम पक्ष बजरिये न्यायलय- सिविल जज सी० डी० सहारनपुर वाद संख्या 61 सन 2006, डा० देवेश शर्मा बनाम दिनेश आदि तारीख फैसला 05.12.2008 को आपसी बटवारे में प्राप्त है से पूर्ण स्वामी व अधिकारी और काबिज है मुझ विक्रेता को कृषि भूमि उक्त बेचने एवं परिवर्तन करने के पूर्ण अधिकार प्राप्त हैं। कीमत भी खरीदार से मुनासिब मिल रही है लिहाजा अब बहालत स्वस्थ चित शरीर स्थिर बुद्धि व खुशी खातिर अपनी बिना बहकाएं व सिखाये किसी दीगर सख्श के अपनी खुशी व रजामन्दी से भली प्रकार सोच व विचार कर विक्रेता / प्रथम पक्ष ने अपनी कृषि भूमि 0.79275 है० है० को बिला रखे उसमें से किसी भी अंश व अधिकार के बिलएवज मुबलिंग 80,10,000 /- अस्सी लाख दस हजार रूपये आधे जिसके 40,05,000 /- चालीस लाख पांच हजार रूपये होते है द्वितीय पक्ष / क्रेता को विक्रय कर दी और बेच डाली और कुल कीमत मे से अंकन 17,00,000 /- रूपये दिनांक 16.10.2023 को व अंकन 3,00,000 /- रूपये दिनांक 18.10.2023 को व अंकन 8,30,000 /- रूपये दिनांक 08.12.2023 को व अंकन 14,00,000 /- रूपये पंजाब नेशनल बैंक शाखा मंडावर व अंकन 20,00,000 /- रूपये व अंकन 17,80,000 /- रूपये दोनों चेक आई०डी०बी०आई० शाखा बिजनौर दिनांक 29.02.2024 प्राप्त कर कब्जा व दखल मौके पर बखूबी मालिकाना अपने समान क्रेता का करा दिया। अब क्रेता कागजात सरकारी में अपना नाम मेरे नाम के बजाये दर्ज करा लें इसमें विक्रेता अथवा वारिसान विक्रेता को कोई मौका आपत्ति करने का न होगा। खरीदार जिस प्रकार चाहें कृषि भूमि उक्त को अपने काम में लावें। आज से मुझ विक्रेता व मेरे वारिसान का कृषि भूमि उक्त से कोई मतलब व वास्ता नहीं रहा न आईन्दा होगा कानूनन इस बैनामें की

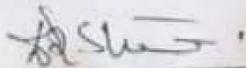




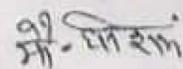




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 कुल जिम्मेदारी व जवाब देही व देनदारी भुञ्ज विक्रेता व वारिसान विक्रेता की होगी। विक्रेता के किसी कारण या किसी भागीदार के उत्पन्न हो जाने के कारण संपत्ति कुल या उसका कोई अंश कब्जा खरीदार से निकल जाये या ऐसा कोई भार जिसका विक्रेता ने स्पष्ट उल्लेख ना किया हो क्रेता को चुकता करना पड़े ऐसी समस्त दशाओं में क्रेता को अधिकार होगा कि वह कब्जा स्वयं अदालत द्वारा ले ले और अपना हर्जा खर्चा हानि भार व्यय आदि विक्रेता अथवा वारिसान विक्रेता की जायदाद से जिस प्रकार चाहे वसूल कर ले विक्रेता अथवा वारिसान विक्रेता को कोई आपत्ति ना होगी। पक्षकारों की पहचान व फोटो गवाहों की शिनाख्त के आधार पर प्रमाणित की गयी है। विक्रीत आराजी वक्फ, शत्रु चर्च, नजूल, पट्टे आदि की नहीं है। इस लेखपत्र में ऐसे सभी तथ्य एवं परिस्थितियां सत्यता एवं निष्ठा पूर्वक अंकित किये गये है जो इस विक्रय पत्र की मालियत एवं स्टाम्प देयता को प्रभावित करते है। खसरा नंबर 1091 के प्रथम पक्ष बजरिये बैनामा मालिक काबिज व दाखिल है। विक्रेता देवेश कुमार शर्मा पुत्र श्री डा0 देव शर्मा को देवेश कुमार पुत्र श्री देव शर्मा के नाम से भी जाने जाते है। विक्रीत कृषि भूमि विनियमित क्षेत्र विजनौर के अन्तर्गत नहीं है विक्रीत कृषि भूमि का भू उपयोग कृषि है पार्क, खुला क्षेत्र, हरित पट्टिका/क्रीडा स्थल में अंकित नहीं है व उपरोक्त उल्लेखित भू-उपयोग के विरुद्ध निर्माण किये जाने की दशा में ध्वस्तीकरण सहित समस्त विधि क कार्यवाही के लिये क्रेता जिम्मेदार होगा। विक्रीत खसरा नंबर 1083 में 32 पेड़ आम में से 25 पेड़ 20-40 सेमी व्यास कीमतन 75000/- रुपये व 7 पेड़ आम 40-60 सेमी व्यास कीमतन 56000/- रुपये 32 पेड़ों की कुल कीमत अंकन 131000/- रुपये का 1/2 भाग यानि 65500/- रुपये तथा खसरा नंबर 1089 में 10 पेड़ आम 20-40 सेमी व्यास कीमतन 30000/- रुपये तथा खसरा नंबर 1091 में 10 पेड़ आम 20-40 सेमी व्यास कीमतन 30000 /- रुपये का 1/4 भाग यानि 7500/- रुपये इस प्रकार विक्रीत आराजी में खड़े कुल पेड़ों की कीमत अंकन 103000/- रुपये कुल मालियत में शामिल है। खसरा नंबर 1083 के विक्रीत रकबा 0.338है0 में से 0.50है0 यानि 500 वर्ग मीटर पर अंकन 3850/- रुपये की दर से अंकन 1925000/- रुपये तथा शेष 0.288है0 पर 57,00,000/- रुपये + 60% की दर से 2627,0000/- रुपये तथा शेष 0.45475है0 आराजी पर 4600,000/- + 60% की दर से अंकन 3347,000/- रुपये कुल मालियत में शामिल है।





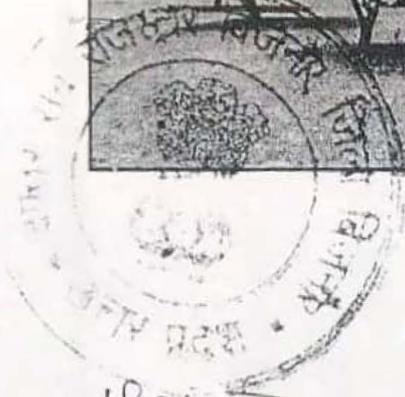
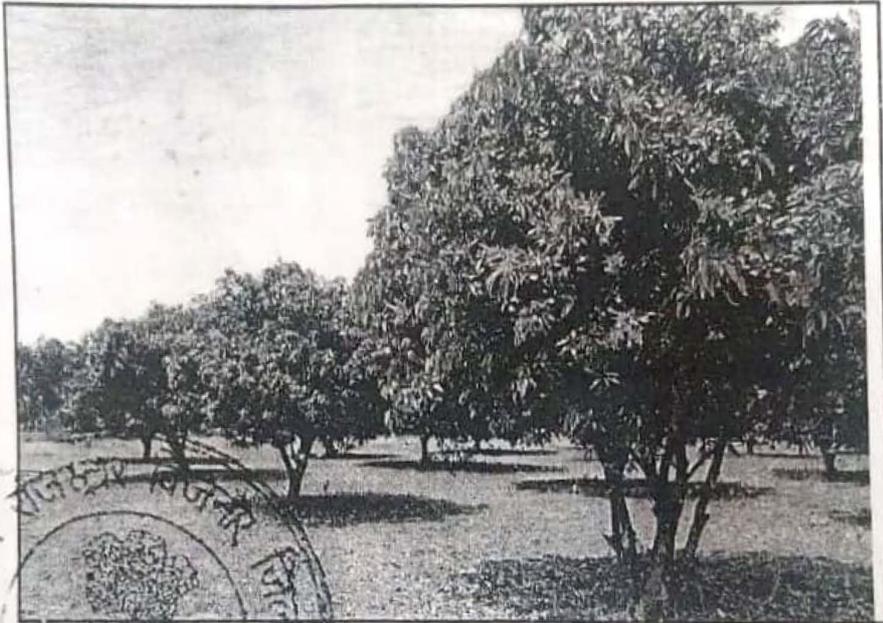




(7)

फोटो विक्रीत कृषि भूमि

स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर



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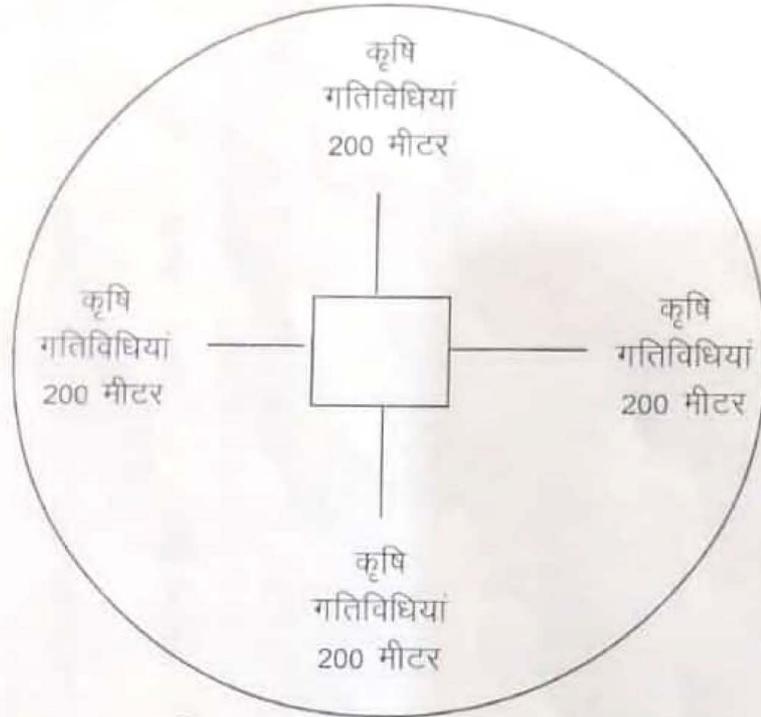
श्री लाल



(8)

200 मीटर त्रिज्या का नक्शा

स्थित ग्राम मंडावर परगना मंडावर तहसील व जिला बिजनौर

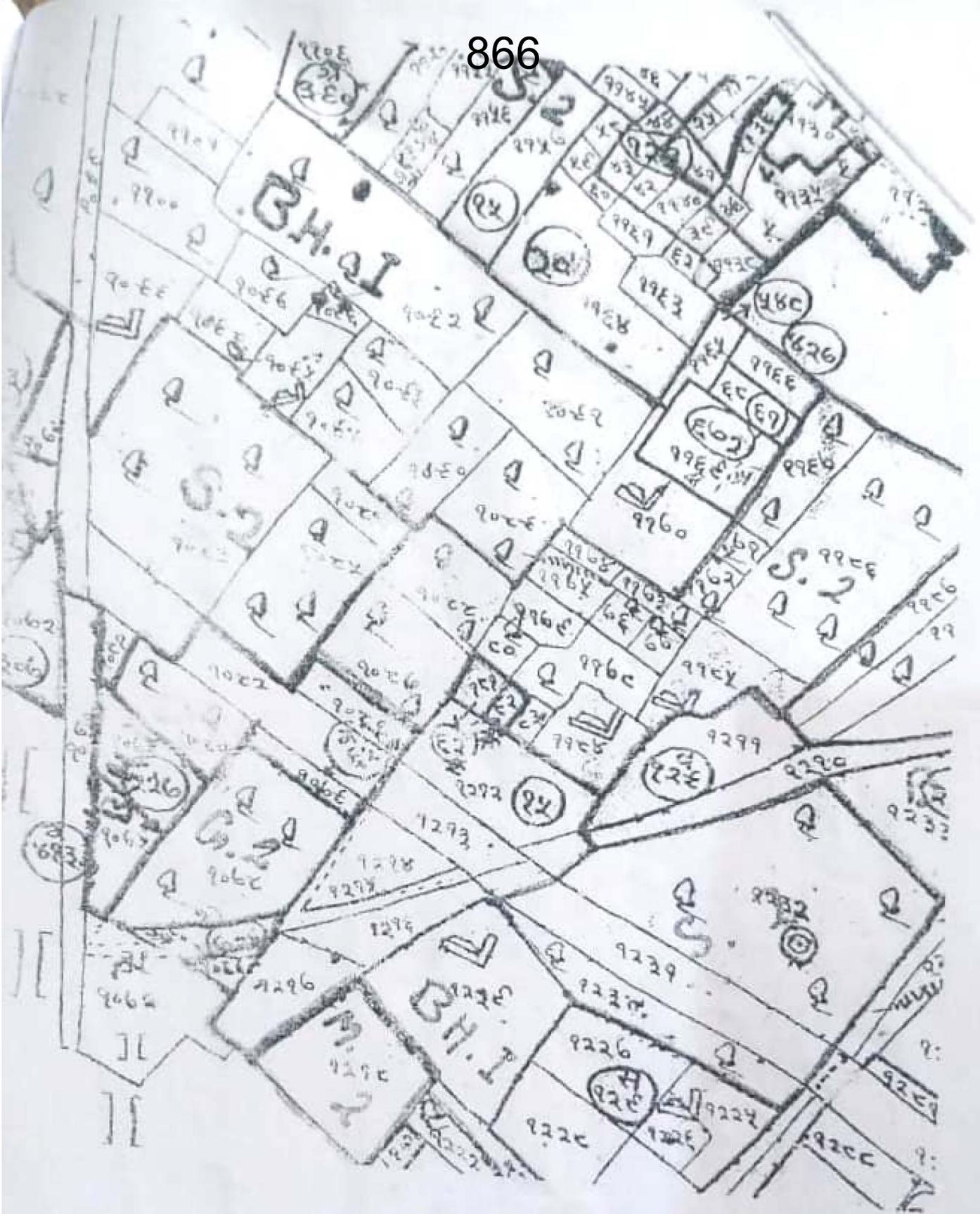


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Sh. Shef.

श्री. शशी



(10)

अतः यह बैनामा लिख दिया कि सनद हो और समय पर काम आवें। इति।
 नोट - विक्रीत धरारा 1583 में सड़क किनारे लगे धावनपिन
 धवनपिन को लेला द्वारा कृप नहीं किया गया है।

श्री. दीपक

श्री. दीपक



गवाह-मौहम्मद इस्लाम रशीद पुत्र श्री अब्दुल रशीद निवासी मौहल्ला सराय मीर,
 नगीना, परगना व तहसील नगीना जिला बिजनौर।

आधार -XXXX XXXX 6298 मो०नं० -9319676573

श्री. दीपक

गवाह-दिनेश कुमार शर्मा पुत्र श्री देव शर्मा निवासी मौ० बाजार मंगल कस्बा मंडावर
 परगना मंडावर तहसील व जिला बिजनौर हाल निवासी मकान न० 1859/1, सुशीला
 क्लीनिक, मंडी रेलवे रोड, पिलखुआ हापुड़- 245304

आधार-XXXX XXXX 1864 मो०नं०-6363240399

श्री. दीपक

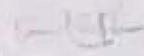
आज दिनांक 29.01.2024 को मौ० उमर एड० रजि० संख्या 5607/88
 कचहरी बिजनौर के बोलने पर टाईप किया गया।

29/01/2024
 Md. Umar Advocate
 Reg. No. UP5607/88
 COP No. 035753, Ch. No. B-18
 Collectorate, Bijnor (U.P.)
 Mob. 9411634680

आवेदन सं०: 202400713001540

वही संख्या 1 जिल्द संख्या 13211 के पृष्ठ 265 से 284 तक
क्रमांक 1352 पर दिनांक 29/01/2024 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


अभिय कृष्ण पाण्डेय

उप निबंधक : सदर

बिजनौर

29/01/2024



MOHINDER J.S. RUPAL

ADVOCATE-ON-RECORD

212 A, Block III, LAWYERS CHAMBER, DELHI HIGH COURT -110003
434-D, LAWYER CHAMBER SUPREME COURT OF INDIA NEW DELHI-110001

Mob: 0-9811151216

Email :- rupalmohinder@gmail.com

TO,

THE CHIEF ENVIRONMENT OFFICER,

13.05.2025

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, VIBHUTI KHAND,

GOMTI NAGAR,

LUCKNOW- 226 010

**REPLY FILED BY DR. DEVESH KUMAR SHARMA TO THE SHOW
NOTICE DATED 29.04.2025 BEARING NO. H27510/C7/OA No. -
272/2025 ISSUED BY UPPCB**

We, for and on behalf of our client Dr. Devesh Kumar Sharma, r/o Manjulika Garden, Bijoria Road, Saharanpur – 247001, (herein after called as "our client") do hereby, under instructions from and on behalf of our client, have to state as under in response to your Show Cause Notice dated 29.04.2025 (Hereinafter called as "said Notice").

1. Our client at the very outset denies that there is any illegal cutting of trees as alleged in your said notice under reply.
2. Your said notice is also invalid and bad in law as it does not even specify as to under which provision of law, same has been issued.
3. Our client had duly sought permission from the competent authority for cutting the old (70-75 years) and diseased 82 mango trees (Chausa/banrasi variety), vide application dated 07.11.2023. The true and correct copy of the application filed by our client before the competent authority – Divisional Forest Officer, Bijnor is annexed hereto and marked as **ANNEXURE A1**.
4. It is pertinent to mention that as per the U.P. Protection of Trees Act, 1976, Section 5 – The competent authority is required to give its decision on the Application for felling the trees within total 35 days, otherwise as per Sub-section 3 of Section 5 of the said Act, it shall be deemed that the

लाक प्राप्ति रसीद

प्राप्ति दिनांक 13/05/2025

प्राप्तकर्ता के हस्ताक्षर

उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

ADVOCATE-ON-RECORD
212 A, Block III, LAWYERS CHAMBER, DELHI HIGH COURT - 110003
434-D, LAWYER CHAMBER SUPREME COURT OF INDIA NEW DELHI-110001
Mob: 0-9811151216
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TO,

THE CHIEF ENVIRONMENT OFFICER,
UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, VIBHUTI KHAND,
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permission applied for, has been granted. The true and correct copy of section 5 of the said Act is annexed hereto and marked as **ANNEXURE A2.**

5. It is a matter of record that our client did not receive any response/intimation from the competent authority within 35 days of the application filed by our Client to fell the trees and therefore our client became entitled to fell the said trees immediately thereafter and there was no impediment in the same, as per the law.
6. The notice under reply, more particularly Annexure 02 which has been relied upon by the UPPCB is the report of Lekhpal, Bijnor dated 18.12.2023. In the said report it is specifically mentioned that the 82 mango trees were between 70-75 years of age and most of them were diseased. It is pertinent to mention that the effective and productive age of mango trees is maximum 30 years, after which the mango trees start losing their fruit bearing capacity as well as carbon-sequestration. The true and correct copy of the report in this regard issued by Social Forestry Division, Bijnor is annexed hereto and marked as **ANNEXURE A3.**
7. Such old and diseased trees were of no environmental benefit whatsoever and therefore had no efficacy in control of pollution in the surrounding area, which UPPCB has however gravely erred in not taking into consideration while issuing the said notice under reply.
8. It is also pertinent to mention that our client has already planted around 800 new trees (6 feet height) of different varieties in the same land as a conscientious person as well as socially aware of his duty to control the environmental pollution where the land of our client is situated in Bijnor. The true and correct copy of the certificate dated 09.05.2025 issued by the Revenue Inspector, Bijnor is annexed hereto and marked as **ANNEXURE A4.** The said 800 trees are now more than 1 year old. The photographs of the said new trees planted in the land of our client are also annexed hereto and marked as **ANNEXURE A5.**

Furthermore, our client has also undertaken to plant and nourish 700 (350 neem + 350 peepal) trees in the degrade forest land in Bijnor after buying the saplings from the Forest Department, Bijnor. Our client has paid sum of Rs. 1,60,000 to the Forest Department for purchase of the said 700 saplings. The letter dated 22.04.2025 by our client to the District Forest Officer, Bijnor and the official remarks made by the Forest Department on 10.05.2024 on the said letter itself, as well as the Affidavit filed by our Client as well as the total amount of Rs. 1,60,000 paid and acknowledged by the Forest Department are annexed hereto and marked as **ANNEXURE A6 (COLLY)**.

9. It is also relevant to mention that as per the technical report, the carbon sequestration of the such old mango trees is virtually nil and therefore felling of the said mango trees which were 70-75 years old and diseased were of no environmental benefit whatsoever. The true and correct of the said technical report is annexed hereto and marked as **ANNEXURE A7**.

10. The purported environmental compensation arrived at by applying the formula by UPPCB is therefore totally mechanical without appreciating the condition of the 79 mango trees fell and the applicable law. Without prejudice it is respectfully submitted that Pollution Control Board cannot impose environmental compensation.

11. The UPPCB has relied upon the receipts issued by the Forest Department, Moradabad dated 30.03.2024, 28.03.2024, 14.03.2024 towards the recovery of penal amount for cutting the said trees by the developer/Collaborator of the land belonging of our client namely Mohd. Hashim s/o Mohd. Farukh R/o Mohallah Bazar Magal, Kasba Mandawar Pargana Mandawar, Tehsil and District Bijnor. In this respect it is stated that our client through Mohd. Hashim is taking appropriate steps to seek refund of the said amount paid to the forest department since our client as per the U.P. Protection of Trees Act, 1976 was duly entitled and permitted to fell

ADVOCATE-ON-RECORD

212 A, Block III, LAWYERS CHAMBER, DELHI HIGH COURT -110003
434-D, LAWYER CHAMBER SUPREME COURT OF INDIA NEW DELHI-110001

Mob: 0-9811151216

Email :- rupalmohinder@gmail.com

the old and diseased mango trees. Moreover as stated above our client has already planted around 800 trees in the place of the 79 old and diseased trees in the same land and further undertaken to plant and nourish 700 trees in degraded forest land after purchasing the sapling for a sum of Rs. 1,60,000/- from the Forest Department, Bijnor.

12. It is pertinent to mention that the said penalty has been imposed by the forest department by applying the notification dated 07.01.2020 issued by the U.P. Government which otherwise is not at all applicable to our client. A bare perusal of the said notification would show that the same prohibits felling of mango trees of only desi/tukmi species. The mango trees which were standing on the land of our client were of chausa/banarasi species/variety. Hence on this account also the illegal action on the part of the Forest department to recover the total amount of Rs. 3,95,000 from our client is illegal and non est and our client is taking suitable legal recourse/remedy to seek refund of the said amount.
13. UPPCB has also relied upon Annexure 3 to the said notice under reply. The said annexure has been relied upon for the purpose calculating cost factor (sapling cost plus maintenance cost) totalling Rs. 255 per tree. As stated above our client has already planted 800 new trees bearing on his own the cost and expenses and further has undertaken to plant 700 new trees in degraded forest land, Bijnor. However, UPPCB issued notice under reply without even visiting the site, in a total mechanical manner and therefore the said Notice is invalid in the eyes of law.
14. Without prejudice to the above it is also to state that the environment compensation arrived at by UPPCB is erroneous, based on wrong computation and without considering the ground realities and the relevant factors before arriving at the alleged computed amount. Hence the entire basis and demand raised by UPPCB, of Rs.

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3,61,41,229 is void ab initio, unsustainable and of no consequence whatsoever.

15. It is a matter of fact that out of 82 old and diseased mango trees, 3 trees are still intact and standing in the land of our client. UPPCB however, did not undertake any exercise to check the environmental viability of the said 3 trees which would have otherwise demonstrated that these old and diseased trees have no environmental benefit whatsoever.

16. The formula applied by UPPCB for arriving at the Environmental compensation is not at all applicable to such old mango trees which are otherwise also diseased. Thus, it is apparent that UPPCB without taking into consideration the relevant factors has wrongly proceeded to raise the illegal demand purportedly as environmental compensation.

17. The land belonging to our client is in the exclusive ownership of our client and our client is legally entitled to put the land to suitable user and benefit. Our client has also collaborated with a local developer/collaborator to make value addition in the said land. UPPCB ought not have raised the demand purportedly as environmental compensation in the notice under reply without taking the facts, factors and circumstances into consideration. Moreover, the said notice has been issued only to our client, though the liability if any and without admitting the same is on the developer/collaborator of the said land.

18. We therefore call upon UPPCB to immediately withdraw the said notice under reply and confirm the same in writing to our clients forthwith.

19. In case UPPCB remains to be adamant to proceed further so to give effect to the otherwise illegal said Notice under reply, we for and on behalf of our client seek personal hearing at mutually convenient date and time so to place further facts, documents, add/amend the reply as our client may wish to refer to and rely upon in order to fully and completely deal with your said notice under reply.

875
MOHINDER J.S. RUPAL

25

ADVOCATE-ON-RECORD

212 A, Block III, LAWYERS CHAMBER, DELHI HIGH COURT -110003
434-D, LAWYER CHAMBER SUPREME COURT OF INDIA NEW DELHI-110001
Mob: 0-9811151216
Email :- rupalmohinder@gmail.com

20. Please note that if UPPCB fails to respond to our requisition made herein above within 15 days from the receipt of this reply to show cause notice, it shall be presumed by our clients that the said show cause notice issued by UPPCB dated 29.04.2025 bearing no. H27510/C7/OA No. - 272/2025 stands withdrawn forthwith by UPPCB.

21. The copy of this reply is kept for further action, if any, and record.



(MOHINDER J. S. RUPAL)

सेवा में,

श्रीमान डी० एफ० ओ० महोदय विजनाौर।

विषय- 48 पेड आम के काटे जाने हेतु परमिट जारी करने के संबंध में -

श्रीमान जी,

निवेदन है कि प्रार्थी की आराजी मौजा मण्डावर पर० मण्डावर में है जिसमें निम्न पेडआम के छाडे है जो खेत सं० 1083 रकबा ०. 997 हेक्टेअर खाता सं० 331 में 32 पेड आम व खेत सं० 1084 रकबा ०. 126 हेक्टेअर खाता सं० 331 हेक्टेअर में 10 पेड आम के खेत सं० 1090 रकबा ०. 228 हेक्टेअर खाता सं० 331 में 8 पेड आम के व खेत सं० 1090 में रकबा ०. 686 हेक्टेअर खाता सं० 331 में 20 पेड आम व खेत सं० 1094 रकबा ०. 164 हेक्टेअर खाता सं० 331 में 6 पेड आम के है इस प्रकार कुल 82 पेड आम के छाडे है जो हर प्रकार के मार ते पाव व ताफ है । मैंअपने उपरोक्त 82 पेड आम को काटना चाहता हूँ । तथा इन पेडो निजि सम्पति में छाडे है । मेरा उपरोक्त पेड निजि सम्पति में छाडे है । कोई वाद विवाद नहीं है ।

अतः श्रीमान जी ते प्रार्थना हैकि उपरोक्त पेडो में ते 48 पेडो को काटे जाने हेतु परमिट बनवाये जाने की कृपा करे ।

आपकी अति कृपा होगी ।

देवेश कुमार

दिनांक 7-11-23

प्रार्थी

देवेश कुमार शर्मा पुत्र देवेशर्मा

नि० मिश्रा हाउस नं० 1 डाक्टर्स

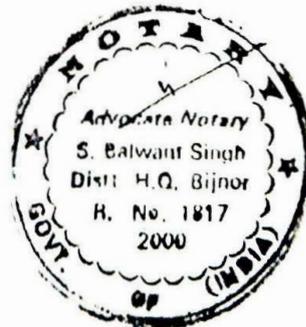
ब्लेन बाजारिया रोड नजदीक मंजुलिंग गार्डः

सहारनपुर 30 प्र० ।

सं. अ० मण्डावर

कृ० जाचं कर आरक्षी

क्षेत्रीय वन अधीक्षकरी
विजनाौर



THE U.P. PROTECTION OF TREESACT, 1976

[U.P. Act No. 45 of 1976]

27

Sections:

1. Short title, extent and commencement
2. Act not to apply to certain Areas
3. Definitions
4. Restriction on felling and removal of trees
5. Procedure for permission to fell remove trees
6. Representation against the decision of the Competent Authority
7. Obligation to plant trees
8. Plantation of trees in blank area
9. Implementation of directions given under Section 7 and 8
10. Penalty for felling or removal of trees in contravention of Section 4
11. Offences by companies
12. Forfeiture of timber
13. Power to arrest without warrant
14. Power of seize
15. Power to compound offences
16. Contravention of Act to be reported by certain officers
17. Award of penalty or confiscation not to interfere with other punishment
18. Officers to be public servants
19. Execution of order for payment of money
20. Bar of proceedings
21. Exemption
22. Provisions of this Act to be in addition to any other law for the time being in force
23. Power of the State Government for preservation of trees
24. Power to make rules
25. Repeal and savings

- (a) fell any tree standing on any land, whether included in a holding or not;
- (b) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land.

¹**[5. Procedure for permission to fell remove trees-** (1) Any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree, may make an application to such officer in such form as may be notified by the State Government, for permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree and the officer to whom such application is made, shall, within twenty days after making such enquiry as he thinks fit, forward the application along with his report to the competent authority.

(2) The competent authority shall, within fifteen days from the date of receipt of the report under sub-section (1), grant or refuse the permission applied for;

Provided that the competent authority may, if he is not satisfied with the report made under sub-section (1), make such further enquiry as he thinks fit:

Provided further that such permission shall not be refused without affording the opportunity of hearing to the applicant;

Provided also that such permission shall not be refused if the tree constitutes danger to person or property:

Provided further that except in such areas as may be notified by the State Government in this behalf, such permission shall not be required for felling of any tree with a view to appropriating the wood or leaves thereof for *bona fide* use for purposes of fuel, fodder, agricultural implements or other domestic use:

Provided also that such immediate steps as are necessary to remove any obstruction or nuisance or to prevent any danger may be taken without such permission.

(3) Where the competent authority fails to take any decision under sub-section (2) within the time specified therefor, it shall be deemed that the permission applied for, has been granted.

(4) Every permission granted under this Act shall be subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be specified from time to time by the State Government by notification.

¹**[6. Representation against the decision of the Competent Authority-**Any person aggrieved from the decision of the competent authority under Section-5 may make a representation within thirty days from the date of such decision to the Revising Authority and the decision of the Revising Authority on such representation shall be final.]

1. Section 5 and 6 Subs. by U.P. act No. 12 of 2001 and Notification. No. 993/17-V-1-1(a)-5-2001, dated 30 April, 2001, published in U.P. Gazette, Extra Part-1, Section (ka), dated 30 April, 2001.

सामाजिक वानिकी⁸⁷⁹ वन प्रभाग विजनौर

सामाजिक वानिकी क्षेत्र, मुरादाबाद, उ.प्र. की प्रबन्ध योजना
(वर्ष 2005-06 से 2014-15 तक)

29

सुनील कुमार रस्तोगी, भा.व.से.

तथा

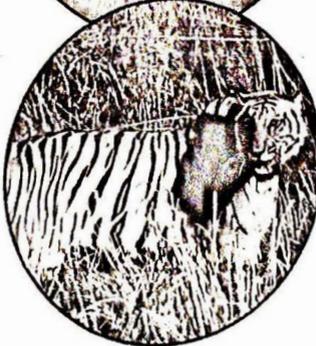
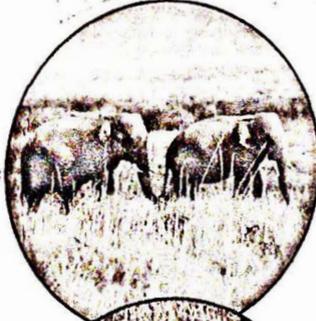
बी.के. सिंह, भा.व.से.

वन संरक्षक, कार्य योजना वृत्त, उ.प्र. के निर्देशन में

अरविंद गुप्ता, भा.व.से.

उप वन संरक्षक द्वारा संकलित

भाग - 1 तथा 2



कार्य योजना वृत्त, उ.प्र., लखनऊ
वर्ष - 2003

जो उचित जॉचोपरान्त नियमानुसार इस पर कार्यवाही करेंगे। इन शासनादेशों को परिशिष्ट-18.22 व 18.23 रूप में लगाया जा रहा है।

10.7.3 पत्रांक 714/पी0यू05/2-6 दिनांक 4-12-2001 के द्वारा पंक्ति वृक्षारोपण के एक्शन प्लान तैयार करने हेतु वन वर्धनिक दृष्टि से उपर्युक्त अपरिपक्व वृक्षों को हटाने हेतु प्रबन्ध योजना के प्राविधानों से विचलन स्वीकृत कराने के सम्बन्ध में विवरण परिशिष्ट-18.25 में दिया गया है।

10.7.4 नहर पटरियाँ :-

इन पटरियों का प्रबन्ध कण्डिका 10.7.2(2) के अनुरूप मार्ग की अतिरिक्त पंक्तियों के समान होगा। यूकेलिप्टस प्रजाति के लिये 10 वर्ष का आवर्तनकाल निर्धारित किया जाता है।

10.7.5 रेलवे पटरियाँ :-

रेलवे पटरियों पर आकस्मिक रूप से वृक्ष गिरने के कारण यातायात अवरुद्ध न होने पाये, इसलिये रेल के समीप की पंक्तियों में कम ऊँचाई व छोटे छत्र वाले वृक्ष/झाड़ी प्रजातियाँ रोपित होंगी। वृक्षावलियों का प्रोफाइल पैराबोलिक होगा। अन्य कार्य प्रबन्ध कण्डिका 10.7.2(2) के अनुरूप होंगे जो मार्ग के अतिरिक्त पंक्तियों के लिये है।

10.7.6 आवर्तन काल :-

प्रमुख वन संरक्षक कार्यालय की पत्र संख्या 3497/6-5 दिनांक 6-4-93 जो प्रमुख वन संरक्षक, मूल्यांकन एवं कार्य योजना, उ0प्र0 लखनऊ के पत्रांक 1218/16-3 दिनांक 20-4-98 द्वारा संशोधित है द्वारा सड़क, नहर एवं रेल पटरियों पर स्थित वृक्षों हेतु अवर्तनकाल निम्न प्रकार निर्धारित किया गया है :-

वृक्षावली	आवर्तन काल	प्रजाति
1. पथ वृक्षावली	भौतिक आवर्तन	प्रथम पंक्ति समस्त प्रजाति यूकेलिप्टस को छोड़कर जिसका अवर्तन 15 वर्ष होगा
	50 वर्ष	द्वितीय पंक्ति शीशम
	15 वर्ष	यूकेलिप्टस
	30 वर्ष	बाद की पंक्तियाँ जिनमें अन्य प्रजाति तथा बबूल
2. रेलवे वृक्षावली	10 वर्ष	यूकेलिप्टस
	50 वर्ष	शीशम
	30 वर्ष	अन्य प्रजाति

3. नहर वृक्षावली	10 वर्ष	यूकेलिप्टस
	50 वर्ष	शीशम
	30 वर्ष	अन्य प्रजाति

10.7.7 पातन विधि:-

1. सभी प्रकार की पटरियों की समस्त पंक्तियों में केवल निम्न प्रकार के वृक्षों का पातन किया जा सकता है।

(1) जीर्ण एवं स्थाई रूप से विकृत तथा खोखले वृक्ष जिनके गिरने की सम्भावना हो।

(2) सड़कों एवं रेल पटरियों पर खतरनाक ढंग से झुके वृक्ष जिनके गिरने की सम्भावना हो और जिससे जान माल अथवा यातायात बाधित होने का खतरा हो।

(3) मृत या पूर्णतः सूखे वृक्ष।

2. आम, जामुन, महुआ, इमली, पाकड़, गूलर, कंजी, नीम आदि मानव तथा पक्षी खाद्य एवं औद्योगिक महत्व के फल-फूल देने वाली प्रजातियों के हरे वृक्षों के संरक्षण की ओर विशेष ध्यान दिया जायेगा।

सामान्यतः पातित वृक्षों का जड़ खुदान नहीं किया जायेगा। वृक्षों को मू-सतह से 10 से 0मी0 की ऊँचाई पर काटा जायेगा तथा खूंटों को वैसे ही छोड़ दिया जायेगा। छाया पंक्ति में बड़े छत्र के छायादार व फलदार प्रजातियों के पौधों के रोपण में अवरोध उत्पन्न करने वाले यूकेलिप्टस आदि प्रजातियों के वृक्षों का जड़-उखड़ान सहित पातन किया जायेगा।

10.8 मुख्य वन संरक्षक, सामाजिक वानिकी, उ0प्र0, के पत्रांक जी-1047/22-21 दिनांक 6 दिसम्बर 1989 द्वारा प्रसारित सुझावों में आंशिक संशोधन कर पातन का उल्लेख निम्न प्रकार से किया जा रहा है।

(क) यूकेलिप्टस के वृक्षों का विदोहन :-

सभी मार्गों पर यूकेलिप्टस के वृक्षों के विदोहन के लिये 15 वर्ष का आवर्तन काल रहेगा परन्तु प्रतिबन्ध यह होगा कि जहाँ बहुपंक्तीय रोपण किया गया है वहाँ अन्तिम पंक्ति में हरे वृक्ष नहीं काटे जायेंगे। इसी प्रकार प्रथम पंक्ति में भी केवल उसी स्थान पर स्थित यूकेलिप्टस का वृक्ष काटा जायेगा जहाँ छायादार वृक्ष नहीं हो और छायादार वृक्ष का रोपण किया जाना हो। जहाँ एक ही पंक्ति रोपित की गयी है वहाँ भी यहीं प्रक्रिया अपनाई जायेगी। यूकेलिप्टस को जड़ से न काटकर कॉपिस पातन कर पुनर्जनन प्राप्त करने के प्रयास किये जायेंगे।

(ख) बबूल के वृक्षों का विदोहन :- यूकेलिप्टस की भांति ही प्रथम तथा अन्तिम पंक्तियों को छोड़कर मध्य पंक्तियों के सभी बबूल के वृक्षों का विदोहन 30 वर्ष के आवर्तन काल पर किया जायेगा। आवश्यकतानुसार 5, 10 व 15 वर्ष की आयु पर थिनिंग व प्रूनिंग की जायेगी।

निरीक्षण प्राधिकारी को अभ्यावेदन कर सकता है और ऐसे अभ्यावेदन पर पुनरीक्षण प्राधिकारी का विनिश्चय अन्तिम होगा।

7. वृक्षारोपण का दायित्व—प्रत्येक व्यक्ति जिसे इस अधिनियम के अधीन किसी वृक्ष को गिराने, काटने, हटाने या निस्तारित करने की अनुज्ञा दी गई है, उस क्षेत्र में, जहाँ ऐसी अनुज्ञा के अधीन उसने ऐसे वृक्ष को गिराया है, काटा है, हटाया है या निस्तारित किया है, प्रत्येक वृक्ष के स्थान पर दो वृक्षों के आरोपण और परिपोषण के लिए बाध्य होगा :

परन्तु सक्षम प्राधिकारी उन कारणों से, जो अभिलिखित किये जायेंगे, कम संख्या में वृक्षारोपण करने या किसी अन्य क्षेत्र में वृक्षारोपण करने की अनुज्ञा दे सकता है, या किसी व्यक्ति को वृक्ष के आरोपण या परिपोषण के दायित्व से मुक्त कर सकता है।

8. रिक्त क्षेत्र में वृक्षारोपण—(1) जहाँ परगना अधिकारी से अनिम्न श्रेणी के किसी राजस्व-अधिकारी या जिला उद्यान अधिकारी से अनिम्न श्रेणी के किसी उद्यान अधिकारी, या भूमि संरक्षण अधिकारी से अनिम्न श्रेणी के किसी भूमि संरक्षण अधिकारी या सहायक अरण्यपाल से अनिम्न श्रेणी के किसी वन अधिकारी की आख्या के आधार पर या अन्य प्रकार से प्रभागीय वन अधिकारी की यह राय हो कि किसी रिक्त क्षेत्र में वृक्षारोपण किया जाना चाहिए वहाँ वह ऐसे क्षेत्र में स्वामी, अध्यायी या खातेदार को (जिसे आगे अभ्यर्थी कहा गया है) यह कारण बताने का नोटिस जारी कर सकता है कि क्यों न ऐसे क्षेत्र में जो ऐसी नोटिस में विनिर्दिष्ट हो, वृक्षारोपण किया जाये।

(2) उपधारा (1) में निर्दिष्ट नोटिस ऐसे प्रपत्र में दी जायेगी और उसमें ऐसे ब्योरे होंगे और वह ऐसी रीति से तामील की जायेगी जो विहित की जाये।

(3) प्रभागीय वन अधिकारी अभ्यर्थी द्वारा बताये गये कारण पर, यदि कोई हो, विचार करने के पश्चात् उसे उतनी संख्या में और उस वर्ग के वृक्षों को लगाने का निदेश दे सकता है, जो निदेश में विनिर्दिष्ट हो।

(4) उपधारा (3) के अधीन दिये गये किसी निदेश से व्यथित कोई व्यक्ति ऐसे निदेश के दिनांक से तीस दिन के भीतर सम्बद्ध अरण्यपाल को अपील कर सकता है, जिसका विनिश्चय अन्तिम होगा।

9. धारा 7 और 8 के अधीन दिये गये निदेशों का कार्यान्वयन—(1) प्रत्येक व्यक्ति जिसका धारा 7 के अधीन वृक्षारोपण का दायित्व है या जिसे धारा 8 के अधीन कोई निदेश दिया गया है, यथास्थिति अनुज्ञा के दिनांक से या निदेश की प्राप्ति के दिनांक से नब्बे दिन के भीतर प्रारम्भिक कार्य शुरू कर देगा, और आगामी वर्षा ऋतु में या ऐसे विस्तारित समय के भीतर, जैसा सम्बद्ध प्रभागीय वन अधिकारी अनुमति दे, ऐसे निदेशों के अनुसार वृक्षारोपण करेगा।

(2) ऐसे व्यक्ति द्वारा व्यतिक्रम करने की स्थिति में प्रभागीय वन अधिकारी वृक्षारोपण करा सकता है और ऐसे व्यक्ति से वृक्षारोपण की लागत विहित रीति से वसूल कर सकता है।

10. धारा 4 का उल्लंघन करते हुए वृक्ष के निपातन या अपनयन के लिए शास्ति—जो कोई भी धारा 4 के उपबन्धों का उल्लंघन करते हुए किसी खड़े वृक्ष को गिराता है या गिराने देता है, या किसी गिरे हुये वृक्ष को काटता है, हटाता है या अन्यथा निस्तारित करता है या इस अधिनियम के अधीन दी गई किसी अनुज्ञा की किसी शर्त का उल्लंघन करता है, उसे कारावास का, जो छः मास तक हो सकता है, या जुर्माने का, जो एक हजार रुपये तक हो सकता है, या दोनों का दण्ड दिया जायेगा।

महोदय

संलग्न प्राथमिक पत्र देवेश कुमार शर्मा पुत्र देव शर्मा नि. मंगलिका गार्डन बंगला रोड, सदरनपुर काला गाम मंडावर पश्चाना मंडावर तहसील जिला बिकानेर स्थित गाँव सं० 1090, 1091 व 1089 में स्वई-पेट्रोल के सम्बन्ध में स्थलीय आख्या चाही गई है जिसके मौके पर जम्मर जॉन की गई जॉन आख्या निम्न प्रकार है-

ग्राम मंडावर पश्चाना मंडावर तहसील व जिला बिकानेर स्थित गाँव सं० 1089 सं० 01341 हे०, 1090 सं० 01228 हे० व गाँव सं० 1091 सं० 01455 हे० परमान राबबत अधिकारियों में क्रमशः माँ. हाकिम फु माँ. फाकल खि. लाजाल मंडावर, व देवेश कुमार शर्मा पुत्र देव शर्मा नि. मंडावर हाल नि. मंगलिका गार्डन सदरनपुर व देवेश कुमार व देवेश कुमार शर्मा खादि के नाम बतौर श्रेणी 1क) के क्रमगीय अधिधार के रूप में अंकित अधिकार है। मौके पर जम्मर जॉन व स्वसरा नब्बवान का स्थलीय निविदाण किया गया जिसमें गाँव सं० 1089 सं० 01341 हे०, 1090 सं० 01228 हे० के पूर्ण भाग व गाँव सं० 1091 सं० 01455 हे० के 1/2 भाग सं० 012275 हे० पर अशोक फेंडेल, महोगन, टैकियस, कोकोनाचम आली इलेक्ट्रिया व इलेक्ट्रिया इंडिया के लगभग 800 पेड़ (पौधे के रूप में) लगाए हुए पाये गये। जो लगभग 1 वर्ष की आयु के हैं। मौके के फोटोग्राफस साथ में संलग्न है। आख्या सेवा से छेपित है।

Mukesh
9/5/25

महोदय ले (पाल) कल्याणुषा काला मंडावर तहसील व जिला बिकानेर में गाँव संख्या 1089/01341 1090/01228 व 1091/01455 हे० के देवेश कुमार शर्मा पुत्र देव शर्मा नि. मंगलिका गार्डन सदरनपुर द्वारा अशोक पौधे 800 पेड़ (पौधे के रूप में) मौके पर लगे हुए पौधे जॉन के फोटोग्राफस संलग्न है। संलग्न किया है।

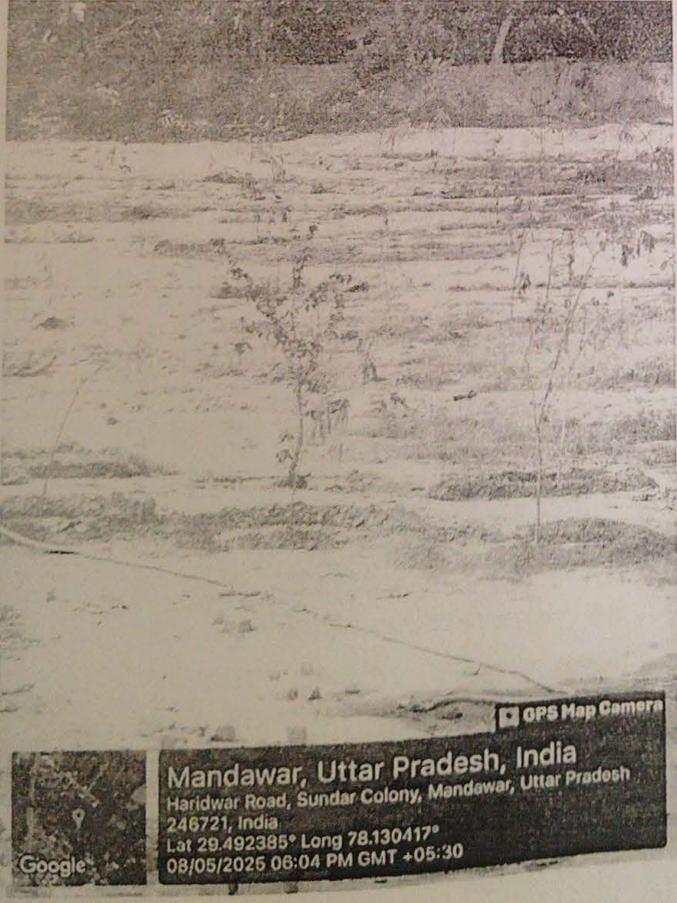
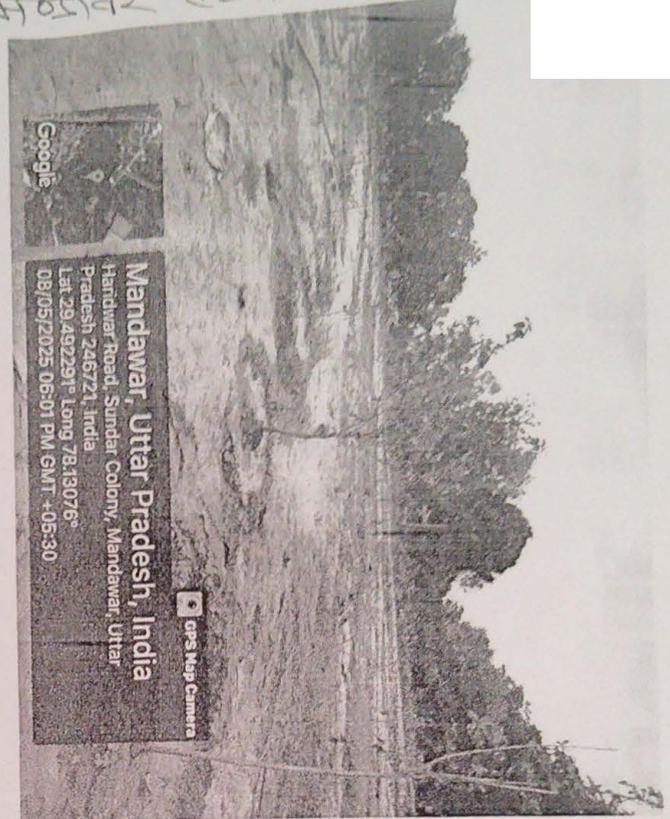
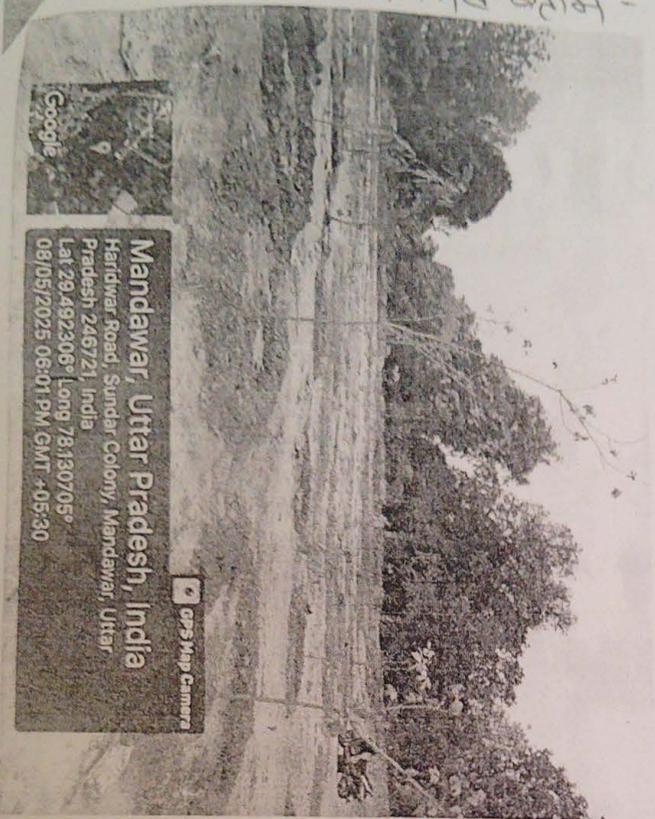
राजसव निरीक्षक
क्षेत्र गुन्ड/91
तह० व जिल० बिकानेर

महोदय

अस राठ निड आख्य सप्रैजि

9/5/25

प्रादेशिक 884 1090 व 1091
सिख बस - संवत् 1851



Handwritten signature and date: 09/5/25

सेवा में,
जिला वन अधिकारी महोदय,
बिजनौर, उत्तर प्रदेश।

विषय: क्षीण वन भूमि (Degraded forest land) पर 700 पौधों के रोपण हेतु अनुमति प्रदान करने के संबंध में।

महोदय,

निवेदन इस प्रकार है कि मैं एक पर्यावरण प्रेमी व्यक्ति हूँ, मैं आपके अधिकार क्षेत्र में आने वाली क्षीण वन भूमि (Degraded forest land) पर पर्यावरण संरक्षण के उद्देश्य से 700 पौधों का रोपण करना चाहता हूँ। प्रस्तावित रोपण में 350 पीपल और 350 नीम के पौधे शामिल होंगे। मैं रोपण से संबंधित समस्त व्यय स्वयं वहन करूँगा और मैं रोपित पौधों की अगले 5 वर्षों तक नियमित देखभाल, संरक्षण और रखरखाव करने हेतु पूर्ण रूप से प्रतिबद्ध हूँ। जिनके स्वामित्व के अधिकार वन विभाग के रहेगे।

अतः आपसे विनम्र अनुरोध है कि मुझे उपरोक्त कार्य हेतु आवश्यक अनुमति प्रदान करने की कृपा करें, ताकि मैं इस पर्यावरणीय कदम को उठा सकूँ।

श्रीमान जी कि अति कृपा होगी।

धन्यवाद।

दिनांक: 22.04.2025

भवदीय,

देवेश कुमार

संलग्नक: शपथ पत्र

देवेश कुमार शर्मा

पुत्र श्री डॉ. देव शर्मा

पता: मोहल्ला बाजार कला, कस्बा व थाना
मंडावर, जिला बिजनौर, उत्तर प्रदेश
वर्तमान पता: मंजुलिका गार्डन, बजोरिया
रोड, राहारनपुर-247001, उत्तर प्रदेश
Mob No. 7906960930

महोदय,
सेठान फ़ारसी बिजनौर के
अनुसार नजीबाबाद - बिजनौर मॉर्निंग पार्क में
रोपण हुआ है। श्री देवेश कुमार शर्मा स्वेच्छा
से 700 पौधों का रोपण करवाया। 12 मीटर पुजाति
नीम पीपल लगाने चाहते हैं तो 700 पीपल
प्लांटिंग बिजनौर की सहायता से लग
सके हैं। श्री देवेश कुमार शर्मा, द्वारा रोपित
रिपे जीने वाले पौधों का स्वामित्व वन विभाग
का होगा। इस आशय का लिखित में अडिस्ट सिप
गया है। जमाकर व परीवर्षीय हित में 700 पौधों
नजीबाबाद - बिजनौर मॉर्निंग पार्क पर उपरोक्त की वास्तुति से
जाती है। पीपीफाउंडेशन
शपथ पत्र व गैरिफिका है।

10.05.2025

R O Bhatt
क्षेत्रीय वन अधिकारी

भारतीय नैऋत्यायिक 886

दस रुपये रु.10

TEN RUPEES

S.10



INDIA NON JUDICIAL

59AE 726658

उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

समक्ष: जिला वन अधिकारी महोदय, बिजनौर।

मिजानिब: श्री देवेश कुमार शर्मा पुत्र श्री डॉ. देव शर्मा निवासी मोहल्ला बाजार कला करवा मंडावर, जिला बिजनौर, उत्तर प्रदेश; वर्तमान निवासी मंजुलिका गार्डन, बजोरिया रोड, सहरनपुर-247001, उत्तर प्रदेश।



मैं, देवेश कुमार शर्मा, उपरोक्त निवासी, शपथपूर्वक निम्नलिखित बयान करता हूँ: मेरा उपरोक्त नाम, पिता का नाम, स्थायी पता, व वर्तमान पता सत्य, सही एवं पूर्ण रूप से यथार्थ है।

- 2. मैं आपके अधिकार क्षेत्र में आने वाली क्षीण वन भूमि (Degrade forest land) पर 700 पौधों का रोपण करना चाहता हूँ।
- 3. उपरोक्त 700 पौधों में 350 पीपल और 350 नीम के पौधे शामिल होंगे।
- 4. मैं उपरोक्त सभी पौधों के रोपण का समस्त व्यय स्वयं वहन करूँगा।
- 5. मैं उपरोक्त रोपित पौधों की अगले 5 वर्षों तक नियमित देखभाल, संरक्षण और रखरखाव करने हेतु पूर्ण रूप से प्रतिबद्ध हूँ। जिनके स्वामित्व के अधिकार वन विभाग के रहेंगे।
- 6. इस शपथ पत्र के पैरा 1 से 5 तक का समस्त विवरण पूर्ण रूप से सत्य, सही और यथार्थ है। इसमें किसी प्रकार का कोई असत्य कथन या तथ्य छिपाया नहीं गया है।

मैं ईश्वर को साक्षी गानकर यह शपथ लेता हूँ कि उपरोक्त सभी कथन सत्य हैं। यदि मेरे द्वारा कोई असत्य कथन किया गया हो, तो मैं इसके लिए कानूनी दंड का भागी होऊँगा।

दिनांक: 22.04.2025

स्थान: बिजनौर, उत्तर प्रदेश

Mo Umar Advocate
Reg. No. UP5607188
COP No. 035753, Ch. No. B-18
Collectorate, Bilnor (U.P.)
Mob. 9411634680

by Devesh Kumar
who has been identified by Mo Umar Advocate
who is personally known to me
Whereof (Signature) Devesh Kumar
Devesh Kumar Sharma
Bilnor (U.P.)

नई जनरल - नलीवाचांग ग्राम

२. रोपर वी प्रोडक्ट - 700

क्र.सं.	का.व. विवरण	इकाई	मैगा	र	दस्तावेज
1	स्थल की लाफ्ट यार्ड (एक मलवा / किराया) प्रारंभिक मददा एडुशन (0.60 x 0.60 x 0.60)	प्रारंभिक	700	14.72	10304 = ∞
2	गदवा में गैस रखाद डू प	-4-LS	700	8.06	5642 = ∞
3	गदवा में पौधा नाशक देवा प उपरतथा मिथाना	L.S	700	L.S	3500 = ∞
4	गदवा में गैस रखाद मिथाना भरना	प्रारंभिक	700	1.84	1288 = ∞
5	पौधों का मूल्य (दुखान लीटल वीरिफिकैम काजार मूल्य प्रसारण पर)	प्रारंभिक	700	150.00	105000 = ∞
6	पौधों का स्थानीय दुखान	-4-	700	4.60	3220 = ∞
7	पौधों का रोपण धानवाचंगी (उदरत) सिंचाई	-4-	700	16.10	11270 = ∞
8	पौधों की निर्यात (मददा) (5 क्व)	-4-	700	1.72	6020 = ∞
9	पौधों की निर्यात (मददा) (9 क्व)	-4-	700	1.56	9828 = ∞
10	अन्य अकारि मड = 4 प	L.S	L.S	L.S	3928 = ∞
	प्रैम-	-	-	-	160000 = ∞

श्री
श्री श्रीमन्मन्त्रिणः
विजय-श्री

पुस्तक

श्री श्रीमन्मन्त्रिणः
विजय-श्री

श्री श्रीमन्मन्त्रिणः
विजय-श्री

श्री श्रीमन्मन्त्रिणः
विजय-श्री

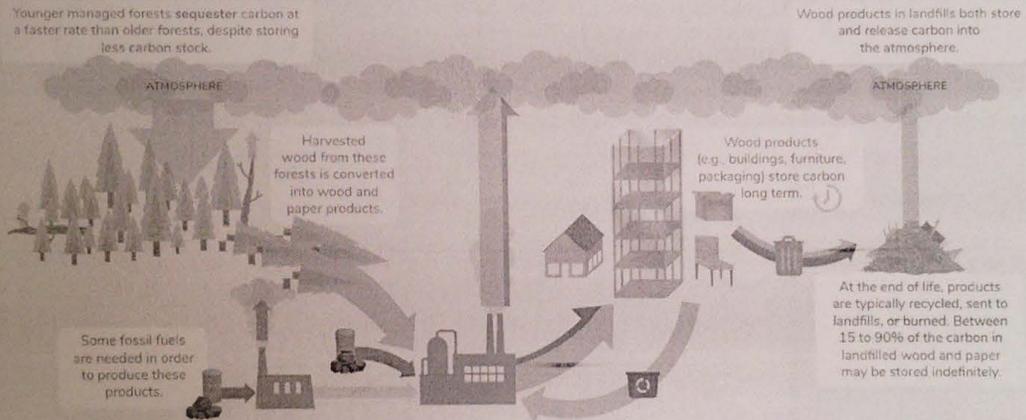
मन्त्रिणः
(मन्त्रिणः)
मन्त्रिणः

Forest Carbon from Young vs. Old Forests

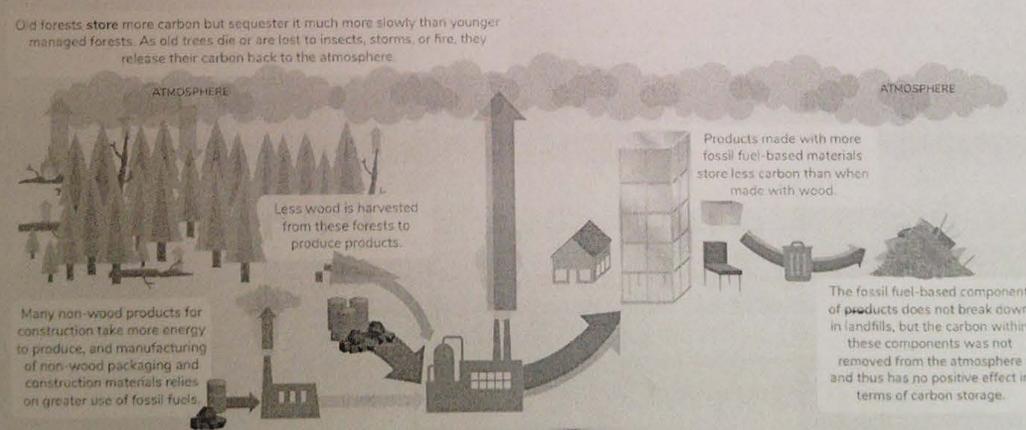
Forests of different ages play different roles in removing carbon from the atmosphere and storing it in wood. Old forests have accumulated more carbon than younger forests; however, young forests grow rapidly, removing much more CO₂ each year from the atmosphere than an older forest covering the same area. Managing forests to avoid large emissions from the loss of old trees while rapidly removing CO₂ from the atmosphere through young forest growth can provide both storage and sequestration benefits. In addition, managed forests produce wood products that store carbon long after the trees are harvested. These products provide an added benefit when they are used in place of more energy-intensive ones that require more fossil fuel emissions.



CARBON CYCLE—FOREST AREA WITH MIXED TREE AGES



CARBON CYCLE—FOREST AREA DOMINATED BY OLD TREES



INFORMATION TAKEN FROM:

Kurz, W.A., Beukema, S.J., and Apps, M.I. 1997-1999. Carbon Budget Implications of the Transition from Natural to Managed Disturbance Regimes in Forest Landscapes: Mitigation and Adaptation Strategies for Global Change Vol. 2, 440-421.

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Rupal & Rupal <rupalandrupal@gmail.com>

Deepank Sharma Vs Union of India & Ors.

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1 message

Rupal & Rupal <rupalandrupal@gmail.com>

27 May 2025 at 13:16

To: vishwenilra@yahoo.co.in, ankit.scngtup@gmail.com, amit.shukla@lexweb.in, bhanwar jadon <bhanwar09jadon@gmail.com>

Cc: rupalmohinder@gmail.com, Hardik Rupal <hardikrupal@gmail.com>, aishwaryamalhotra11@gmail.com

Dear sir please find attached PDF Additional Affidavit filed by Respondent No 8

 **additional affidavit (1) FINAL.pdf**
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